

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 6545 of 2014

Shailendra Kumar Petitioner
Versus
The State of Jharkhand & Ors. Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)**

For the Petitioner : Mr. Ashok Kumar Jha, Advocate
For the Respondents : Mr. S. Khan, AC to SC(L&C)-II

07/ 10.09.2021.

It appears from office note dated 08.09.2021 that defect nos.1 & 3 as pointed out vide stamp reporting dated 23.12.2014 have not been removed.

Defect nos.1 & 3 are as follows:-

Defect no.1- Deficit court fee of Rs.230/- may be given.

Defect no.3- T/c, certified to be true, may be given of page nos.26, 29, 33 to 37 may be given.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 20.01.2015, but defects had not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 13.02.2015, but no one appeared on behalf of the petitioner, however, two weeks time was granted to remove the defects, but defects have not been removed.

Thereafter, the Writ petition was listed before the co-ordinate Bench of this Court on 24.07.2019, but again no one appeared on behalf of the petitioner and again the writ petition was listed before the co-ordinate Bench on 25.07.2019, but again no one appeared on behalf of the petitioner.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 23.12.2014.

Put up this case on 29.09.2021.

Let the name of learned counsel, Mr. Abhay Kr. Mishra and learned counsel, Mr. Krishna Shankar be deleted from the cause-list.

(Kailash Prasad Deo, J.)